

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No.21/2004

Dated Friday this the 9th day of January, 2004.

C O R A M

HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER
HON'BLE MR.H.P.DAS, ADMINISTRATIVE MEMBER

T.K.Radhakrishna Pillai
Inspector of Central Excise (Retd)
House No.331/346, Souparnika
Paradise Road
Vyttila, Cochin.

Applicant

(By advocate Mr.C.S.G.Nair)

Versus

1. Union of India represented by
The Secretary
Department of Revenue
North Block
New Delhi.
2. The Chief Commissioner of Central Excise & Customs
Central Revenue Buildings
I.S.Press Road
Cochin.
3. Commissioner of Central Excise & Customs
Central Revenue Buildings
I.S.Press Road
Cochin.
4. The Commissionerr of Central Excise & Customs
Central Revenue Buildings
Press Club Road
Thiruvananthapuram.
5. The Additional Commissioner of Central Excise & Customs
Central Revenue Buildings
Press Club Road
Thiruvananthapuram.
6. the Assistant Commissioner of Customs
International Airport
Vallakadavu
Thiruvananthapuram.

Respondents

(By advocate Mr.C.Rajendran, SCGSC)

The application having been heard on 9th January, 2004,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

The applicant who is a practising lawyer at present was
working as Inspector of Central Excise and had worked as



Intelligence Officer in the Air Customs at Trivandrum from 11.5.98 to 10.5.2000. It is averred in the OA that the applicant was responsible for detecting/investigating and successfully launching prosecution of many cases involving smuggling and evasion of duty and was reasonably expecting that he would be getting eligible rewards for the same. Denial of such rewards has necessitated filing of this OA. The applicant seeks the following reliefs:

- (i) To direct the respondents to take necessary action to sanction the eligible reward in the cases in which the applicant participated/supervised during the period when he was in charge of the Air Customs Trivandrum.
- (ii) To direct the respondents to sanction and disburse rewards in all eligible cases within a stipulate period.
- (iii) To direct the 4th respondent to dispose of the representations Annexures A-3, A-4 & A-6 within a stipulated period.

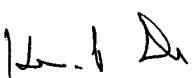
2. Mr.C.Rajendran, SCGSC, took notice for the respondents. When the case came up for hearing, the learned counsel of the applicant submitted that the applicant would be satisfied if a direction is given to the 2nd and/or 4th respondent to consider and dispose of A-6 representation submitted by the applicant within a time frame. The learned counsel for the respondents submitted that the respondents had no objection in adopting such a course of action.

3. In the light of the above submissions made by the learned counsel on either side, the application is disposed of directing the 2nd and/or the 4th respondent, as the case may be, to take a final decision in the pending claim of the applicant regarding rewards as put forth in his A-6 representation and other representations, if any, and to give the applicant an appropriate reply within a period of three months from the date of receipt of the copy of this order.



4. The OA is disposed of as above at the admission stage itself. No order as to costs.

Dated 9th January, 2004.


H.P.DAS
ADMINISTRATIVE MEMBER


K.V.SACHIDANANDAN
JUDICIAL MEMBER

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